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TELECOM REGULATORY AUTHORITY OF INDIA

NOTIFICATION

NEW DELHI, THE 24th JULY, 2014

F. No. 305-3/2014-QoS ----- In exercise of the powers conferred upon it under section 36, read with sub-clauses (i) and (v) of clause (b) of sub-section (1) of section 11, of the Telecom Regulatory Authority of India Act, 1997(24 of 1997), the Telecom Regulatory Authority of India hereby makes the following regulations to amend the Standards of Quality of Service for Wireless Data Services Regulations, 2012 (26 of 2012), namely:-

**THE STANDARDS OF QUALITY OF SERVICE FOR WIRELESS DATA SERVICES
(AMENDMENT) REGULATIONS, 2014 (10 OF 2014)**

1. (1) These regulations may be called the Standards of Quality of Service for Wireless Data Services (Amendment) Regulations, 2014(10 of 2014).

(2) They shall come into force after thirty days from the date of their publication in the Official Gazette.

2. After regulation 3 of the Standards of Quality of Service for Wireless Data Services Regulations, 2012 (26 of 2012) (hereinafter referred to as the principal regulations), the following regulation shall be inserted, namely:-

“3A. Download speed for wireless data services.-

(1) Every service provider shall, in all its wireless data plans, indicate the minimum download speed available to the consumers.

(2) Every service provider shall ensure that the minimum download speed, specified by it in its wireless data plans, is available to the consumer for not less than eighty percent of the usage time.”

3. In regulation 6 of the principal regulations, ---

(a) in sub-regulation (1), in clause (b), for the words, brackets and figures “sub-regulation (3) of regulation 3”, the words, brackets and figures “sub-regulation (2) of regulation 3” shall be substituted;

(b) in sub-regulation (2), after the words “specified in regulation 3” and before the words “in such manner”, the words “and regulation 3A” shall be inserted;

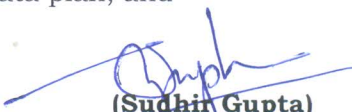
(c) after sub-regulation (3), the following sub-regulation shall be inserted, namely:-

“(4) Every service provider shall ensure that the details of minimum download speed available to the consumer, in its wireless data plans, are, ---

(a) printed on the vouchers of the wireless data plans;

(b) published on its website and all advertisements of wireless data plan; and

(c) available at its complaint centers and sale outlets.”


(Sudhir Gupta)
Secretary
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Note.1. — The principal regulations were published in the Gazette of India, Extraordinary, Part III, Section 4 dated the 4th December, 2012 vide notification No. 305-12/2012-QoS dated the 4th December, 2012.

Note.2. --The Explanatory Memorandum explains the objects and reasons of the Standards of Quality of Service for Wireless Data Services (Amendment) Regulations, 2014.

